

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/TT/2025

Subject : Approval under Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for truing-up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the transmission system constructed, maintained and operated by the Petitioner.

Petitioner : Adani Transmission (India) Limited (ATIL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, ATIL
Shri Naresh Desai, ATIL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Yogeshwar, CTUIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner's representative submitted that the additional information sought, vide ROP for the hearing dated 16.12.2025, has been filed vide affidavit dated 17.4.2026. He further submitted that the Petitioner has filed a rejoinder to the reply received from the Respondent, Uttar Pradesh Power Corporation Limited (UPPCL).
3. After the hearing, the Commission directed the Respondents to file their respective replies within a week, if not already filed, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

